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(e) Seizure and cancellation of fire arm licences wherever called for and special drive to unearth illegal firearms and their manufacturers.

The Home Minister has written specially to the Chief Ministers, Governor and Lt. Governors of States and Union Territories, where crimes against Scheduled Castes have been occurring, to convey to them the deep concern of the Government of India about these atrocities and the Central Government's anxiety to put an end to them. Based on an analysis of the common socio-economic factors in which many of these crimes are rooted, comprehensive guidelines of precautionary and preventive, punitive and rehabilitative measures, to be taken for effectively dealing with the crimes against members of the Scheduled have been communicated to castes, the State Governments with letter.

The Prime Minister sanctioned Rs. 2 lakhs from the Prime Minister's Relief Fund. Relief measures have been organised by the Government of Bihar for the victims of Pipra carnage. Besides free ration for a week, clothing and blankets, the following ex-gratia grant were sanctioned:—

- (a) A total of Rs. 35,000]-(Rupees Thirty-five thousand) for the families of the deceased and to the two injured in the incident.
- (b) Cash dole at the rate of Rs. 200J- (Rupees two hundred) per affected family.
- (c) Rupees 1.500J- (Rupees one thousand five hundred) per buffalo and Rupees 150]- (Rupees one hundred and fifty) per goat, perished in the fire. For poultry lost in fire the Commissioner has been authorised to give necessary grants.
- (d) Untensil at the cost of Rs. 100| (Rupees one hundred) per affected family 1244 RS—2.

(e) Houses damaged are being rebuilt at Government cost with tiled roof, instead of thatched roof.

to Questions

(f) The Divisional Commissioner has been requested to work out immediately a plan of rehabilitation of affected families and creation of different facilities for this village out of the grant of Rs. 2 lakhs sanctioned from the Prime Minister's Relief Fund

Food for Work programme has been taken up in the village. Each labourer would be given 4 kg. wheat per day. In addition, a plan for providing other gainful employment in cottage industries, etc. is being taken up.

## Finalisation of the Annual Plan for 1980-81

\*46. SHRI BHUPESH GUPTA: SHRI ERA SEZHIYAN: SHRI S.W. DHABE:

Will the PRIME MINISTER be pleased to state:

- (a) whether Government have recently taken a decision of not associating the Chief Ministers in the finalization of the Annual Plan for 1980-81; and
- (b) if so, what are the reasons therefor?

THE PRIME MINISTER (SHRI MATI INDIRA GANDHI): (a) and (b) Discussions with States in respect of Annual Plan 1980-81 have been held at official level to avoid delay in the finalisation of the Annual Plan.

# Re-opening of the Baroda Dynamite case

•47. SHRIMATI HAMIDA HABIBULLAH: SHRI SAWAISINGH SISODIA: SHRI PRAKASH MEHROTRA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to re-open the Baroda dynamite case; and

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(b) if so, what are the details in this regard?

THE .MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) and (b) Under the instructions of the Janata Governmen' the applica-tion for withdrawal of the Baroda dynamite case was filed in the court of the Chief Metropolitan Magistrate on 26-3-1977.  $I_n$  the application for withdrawal, it was, inter-alia, mentioned "that in public interest and changed circumstances, the Central Government has desired to withdraw from the prosecution of all the accused". The Chief Metropolitan Magistrate, Delhi agreed to the withdrawal of the case. Against this order of withdrawal two Criminal Revision Petitions were filed in the High Court of Delhi—one by Shri Bal Krishna Gupta on 31-3-77 and another by Shri Rajinder Kumar Jain on 13-5-77. Both the petitions were dismissed by the High Court of Delhi. Shri Rajinder Kumar Jain filed a Special Leave Petition in the Supreme Court. The Supreme Court admitted it on 3-5-79 and this is still pending before the Court

## Special force to deal with communal violence

•48. SHRI SYED SHAHABUDDIN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government propose to create a special force to control communal violence and anti-Harijan activities in the country; and
- (b) whether Government propose to set up special courts to conduct summary trials of culprits connected with communal and anti-Harijan violence?

THE MINISTER OF HOME AFFAIRS (GIANI ZAIL SINGH): (a) The matter is under consideration.

(b) Under the Disturbed Areas (Special Courts) Act, 1976, where a State Government is satisfied that

there was, or there is in any area within a State extensive disturbance of the public peace and tranquillity, by reason of differences or disputes between members of different religions, racial, language or regional groups or castes or communities, it may, by notification in the Official Gazette, declare such area to be a disturbed area. The State Government may also, for the purpose of providing speedy trial of scheduled offences committed in disturbed areas, by notification in the Official Gazette, constitute as many-Special Courts as may be necessary in or in relation to such disturbed area or areas as may be specified in the notification. The scheduled offences include offences under certain provisions of the Indian Penal Code, the Arm<sub>s</sub> Act, 1959 and the Indian Explosives Act, 1884.

#### National Laboratories, Museums and Research Institutes

**♦**49. SHRI LAKSHMANA MAHAPATRO: SHRI YOGENDRA SHARMA: SHRI INDRADEEP SINHA:

Will the PRIME MINISTER be pleased to state:

- (a) whether there is any proposal under Government's consideration to bring back the national laboratories, museums and research institutions which were detached from CSIR and attached to other Ministries; and
- (b) if so, what are the details in this regard and what steps Government propose to take in the matter?

PRIME MINISTER (SHRI-MATI INDIRA GANDHI): (a) and (b) The matter is under consideration.

### Establishment of a naval ordnancefactory in Keraia

- \*50. SHRI PATTIAM RAJAN; Will the Minister of DEFENCE be pleased to state:
- (a) whether the Chief Minister of Kerala has requested the Central Gov-